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II. THE SCARCE INDUSTRIAL MATERIALS (CONTROL) AMENDMENT ORDER, 1966

III. NOTIFICATION RESCINDING THE SCARCE INDUSTRIAL MATERIALS (CONTROL)
ORDERS, 1955.

THE DEPUTY MINISTER IN THE MINISTRY OF MINES AND METALS (SHRI SYED AHMAD MEHDI): Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Mines and Metals, issued under rule 125 of the Defence of India Rules, 1962:—

- (i) Notification S. O. No. 3972, dated the 18th December, 1965, publishing the Scarce Industrial Materials (Control) (Fourth Amendment) Order, 1965. [Placed in Library. See No. LT-6669/66.]
- (ii) Notification S. O. No. 355, dated the 28th January, 1966, publishing the Scarce Industrial Materials (Control) Amendment Order, 1966. [Placed in Library. See No. LT-6669/66.]
- (iii) Notification S. O. No. 1774, dated the 7th June, 1966, rescinding the Scarce Industrial Materials (Control) Order, 1955. [Placed in Library. See No. LT-6550/66.]

RESOLUTION ON THE RECOMMENDATIONS
MADE BY THE POWERLOOM ENQUIRY
COMMITTEE

SHRI K. RAGHU RAMAIAH: Sir, on behalf of Shri M. Shafi Qureshi, I beg to lay on the Table a copy of the Ministry of Commerce Resolution No. 9 (42)-Tex (C)/64, dated the 2nd June 1966, on the recommendations made by the Powerloom Enquiry Committee. [Placed in Library. See No. LT-6429/66.]

BRIEF REPORT (1965-66) ON THE ACTIVI-TIES OF THE CENTRAL SILK BOARD AND SERVICE STATIONS

SHRI K. RAGHU RAMAIAH: Sir, on behalf of Shri M. Shafi Qureshi, I also beg to lay on the Table a copy of the Brief

Report on the activities of the Central Silk Board and Service Stations for the year 1965-66. [Placed in Library. See No. LT-6558/66.]

- (1) REPORT (1964) OF THE WORKING GROUP ON SERICULTURE
- (II) REPORT (1966) OF THE TASAR SILK COMMITTEE ON TASAR SILK INDUSTRY IN INDIA

SHRI K. RAGHU RAMAIAH: Sir, on behalf Shri M. Shafi Qureshi, I also beg to lay on the Table a copy each of the following papers:—

- (i) Report (1964) of the Working Group on Sericulture.
- (ii) Report (1966) of the Tasar Silk Committee on Tasar Silk Industry in India.

[Placed in Library. See No. LT-6522/ 66 for (i) and LT-6523/66 for (ii).]

MINISTRY OF COMMERCE NOTIFICATIONS

SHRI K. RAGHU RAMAIAH: Sir, on behalf of Shri M. Shafi Qureshi, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Commerce, under sub section (6) of Section 3 of the Essenital Commodities Act, 1955:—

- Notification S. O. No. 1476, dated the 25th April, 1966, publishing the Cotton Textiles (Control) Third Amendment Order, 1966.
- (ii) Notification S. O. No. 1358; dated the 26th April, 1966, publishing the Cotton Textiles (Control) Second Amendment Order, 1966.
- (iii) Notification S. O. No. 1611, dated the 23rd May, 1966, publishing the Jute (Licensing and Control) Amendment Order, 1966.
- (iv) Notification S. O. No. 1878, dated the 10th June, 1966, publishing the Cotton Textiles (Fourth Amendment) Order, 1965.

[Placed in Library, See No. LT-6555/66 for (i) to (iv).]

(v) Notification S. O. No. 1957, dated the 24th June, 1966, publishing the Cotton Textiles (Control) Fifth Amendment Order, 1966. [Placed in Library. See No. LT-6555/66.]